



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 562 দিশপুৰ, বৃহস্পতিবাৰ, 14 ডিচেম্বৰ 2023, 23 আঘোণ, 1945 (শক)
No. 562 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/42.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXVII OF 2023
(Received the assent of the Governor on 7th February, 2023)
THE ASSAM LAND AND REVENUE REGULATION
(SECOND AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Land and Revenue Regulation, 1886.

Preamble

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter referred to as the principal Regulation, in the manner hereinafter appearing;

Assam Act
No. I
of 1886

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Land and Revenue Regulation, (Second Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
Section 25

2. In the principal Regulation, in Section 25, in sixth line, for the words "two hundred rupees", appearing in between the words "may extend to" and "for each", the word "fifty thousand rupees" shall be substituted.

Amendment of
Section 156

3. In the principal Regulation, in section 156, for the words "be punishable with fine which may extend to two hundred rupees, or when such breach is a continuing breach, to fifty rupees for each day during which such breach continues, or, on conviction before a Magistrate, with imprisonment which may extend to six months or with fine upto one thousand rupees or with both" appearing after the words "such breach", the following shall be substituted, namely:- "be punishable with fine which may extend to fifty thousand, or when such breach is a continuing breach, to twelve thousand for each day during which such breach continues, or on conviction before a magistrate, with fine which may extend upto rupees two lakhs fifty thousand".

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.